

ITEM NO.108

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 141-149/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAM CHANDRA & ORS.

Respondent(s)

[ ORIGINAL RECORDS HAVE BEEN RECEIVED ]

Date : 20-03-2025 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Appellant(s) : Mr. Shaurya Sahay, AOR  
Mr. Aditya Kumar, Adv.  
Ms. Ruchil Raj, Adv.

For Respondent(s) : Mr. T. Mahipal, AOR

Ms. Vanshaja Shukla, AOR  
Mr. Rishad Murtaza, Adv.  
Ms. Ankeeta Appanna, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Respondent nos. 3, 5 and 7 (accused nos. 2, 9 and 6 respectively) are represented by Ms. Vanshaja Shukla, learned AOR.
2. Learned counsel for the appellant shall verify if all the respondents/accused are represented, if not, he shall take necessary steps to serve the unserved respondents/accused and file proof thereof.
3. List the matter after three weeks.

(KAPIL TANDON)  
COURT MASTER (SH)

(NIDHI WASON)  
COURT MASTER (NSH)